

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

CP NO.82(ND)/2017

IN THE MATTER OF:

Subhash Chander Manocha

... Petitioner

Vs.

V.B. Minerals & Resins Pvt. Ltd.

... Respondent

Order under Sections 241/242 of the Companies Act

Order delivered on 03.10.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Ms. Deepa Krishan

Hon'ble Member (T)

For the Applicant/Petitioner : Ms. Vasudha Sen,
Ms. Parvindar Tanvar, Advocates

For the Respondent : Mr. Ahsan Ahmad, Adv.

Mr. Sharad Rajwanshi, FCS

ORDER

C.A. No.201(PB)/2017

Let the reply be filed within a week with a copy in advance to the Counsel for the applicant. Rejoinder, if any, be filed within a week thereafter with a copy in advance to the Counsel opposite.

List the matter 30th October, 2017.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)

03.10.2017
V. Sethi